

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 116

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

: Ms. Shweta Rani, Adv.
: Mr. Arpit Dwivedi, Adv. for Mr. Pankaj
Mittal(auditor)
Mr. Rajesh P., Ms. Sakshi Kapoor, Adv. for
R2 to 5.

ORDER

CA-1252(PB)/2018:-

On 08.02.2019, we direct DCP/IO, Economic Offence Wing, Delhi Police at Mandir Marg to furnish information as sought by the Resolution Professional and given in detail in the para 14 of the application. Learned counsel for the resolution professional states that the matter has been persuaded and an email dated 15.02.2019 was sent to the authority but no response has yet been received. There is seven days delay on the part of the Resolution Professional to send the email and the DCP/IO, Economic Offence Wing, Delhi Police at Mandir Marg might be in the process of furnishing the information.

Mr. Pankaj Mittal was also directed to co-operate and provide audited figures as per the details given in para 16 of the application. He has appeared through counsel Mr. Arpit Dwivedi, and learned counsel states that the affidavit shall be filed during the course of the day.



List for further consideration on 19.03.2019.

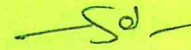
CA-250(PB)/2019:-

The prayer made in this application is for passing ad interim order and directions to be issued to the CoC that the resolution of the CoC shall be deemed to have been passed in case passed by the simple majority in respect of class Real Estate (commercial and residential). No such blanket directions can be issued, the resolution professional has to file application if there is such a necessity and cause of action.

CA-250(PB)/2019 stands dismissed.



**(M. M. KUMAR)
PRESIDENT**



**(S.K. MOHAPATRA)
MEMBER (TECHNICAL)**